

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 56033 of 2014

[Arising out of Order-in-Appeal No. JNK-EXCUS-000-APP-638-641-14-15 dated 29.09.2014 passed by the Commissioner (Appeals), Central Excise, Chandigarh]

M/s Cadila Pharmaceuticals Ltd.

.....Appellant

VERSUS

**Commissioner of Central Excise and
Service Tax, Jammu & Kashmir**

.....Respondent

APPEARANCE:

Shri Aman Garg, Advocate for the Appellant

Shri Harish Kapoor and Shri Shivam Syal, Authorized Representatives for
the Respondent

CORAM: HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING: 15.01.2025

DATE OF DECISION: 15.01.2025

The appeal is dismissed. For order, see order of date in Excise
Appeal No. 56032 of 2014.

**(SOMESH ARORA)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**